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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/78/2016  
NAME OF THE PETITIONER(S) : Mr. Ramanathan Nagendran & Another  
NAME OF THE RESPONDENT(S) : M/s. Text 'N' Graphics Pvt Ltd  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1	Adv. Anil D. Nair	Counsel for Petitioner	
2	Premjit Nagendran	Counsel for R1 - J	

**ORDER**

Counsels representing both the parties present. Counsel for petitioner has argued the matter at length. Counsel for respondent submitted arguments in part. During the course of hearing, it has ~~been~~<sup>now</sup> come to the notice of this Bench that some of the shareholders have sold their shares and got exit from R1 company. Based on this, a suggestion has been floated by the Bench that in case the petitioner is willing to exit from R1 company by selling his shares at the rate on which the other shareholders have sold their shares, then the parties have to explore the possibility of settlement. Accordingly, both <sup>of</sup> the parties are directed to explore the possibilities of an amicable settlement of the dispute so as to get rid of this litigation. Put up on 09.12.2016 at 10.30 A.M.

(Mohd Sharief Tariq)  
Member (Judicial)

(Anantha Padmanabha Swamy)  
Member (Judicial)